

(b) The cost of conversion estimated sometime back in each case is given below:—

1. Barauni .	Rs. 17 lakhs
2. Ahmedabad	Rs. 85 lakhs
3. Trombay .	Rs. 350-380 lakhs
4. Dhuvaran .	Likely to be small

The funds required for conversion at Barauni and Dhuvaran power stations will have to be met from the State Plan allocations. In regard to the Ahmedabad and Trombay power stations the expenditure is being met by the licensee, Undertakings who own the power stations.

**Revised in World Bank's estimates regarding Oil requirements**

9291. SHRI K. MALLANNA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state.

(a) whether the World Bank has revised upwards its earlier estimates of oil requirement of India for the current year; and

(b) if so, the broad features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). The World Bank had prepared a survey of the impact of oil price rise on the world economy. The survey had been revised when the oil prices went up in January, 1974. The survey did not specifically address itself to the problem of India.

**Assets of Industrial Houses and individual firms for more than Rs 10 crores**

9292 SHRI C K. CHANDRAPPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the present number of industrial houses and individual firms in our country having assets of more than Rs 10 crores; and

(b) their names, assets and profit or loss for the years 1971-72, 1972-73 and 1973-74?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDI-BRATA BARUA). (a) According to the Revised Industrial Licensing Policy announced in February 1973, undertakings registered under section 26 of the Monopolies and Restrictive Trade Practices Act, 1969, i.e.

(i) undertakings which either by themselves or together with their interconnected undertakings have assets of not less than Rs. 20 crores, thereby attracting the provisions of Section 20(a); or

(ii) dominant undertakings which either by themselves or together with their interconnected undertakings have assets of not less than Rs 1 crore, thereby attracting the provisions of section 20(b).

are considered as large industrial houses. There are no other criteria in force at present for identifying large industrial houses. A statement showing the names of all undertakings registered under section 26 of the MRTP Act, 1969, upto 30-11-1973 was furnished in the Lok Sabha recently in reply to Unstarred Qn. No. 4304 answered on 11th December 1973.

(b) The MRTP Act does not require the undertakings registered under section 26 of the Act to furnish information about the value of assets and profit or loss from year to year.

**Assistance sought by Karnataka for Completion of Kali and other Projects**

9293 SHRI C K. JAFFER SHARIEF  
SHRI K MALLANNA.

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there has been any request from the Government of